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There is no proposal to give preference to persons affected by the emergency in the matter of grant of licences and contracts.]

Report of the committee on selection of site for the fertilizer plant based on Bombay High Gas

1417. SHRI SADASHIV BAGAIT KAR: Will the Minister of PETRO LEUM, CHEMICALS AND FERTI LIZERS be pleased t₀ state:

(a) whether it is a fact that the committee headed by Shri Gan-goli which was appointed to suggest a site for the fertilizer plant based on Bombay High Gas submitted a report which was not signed; and

(b) if so, what are the reasons therefor?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b) The Task Force of the NCEPC under the Chairmanship of Dr. A. K. Gangoli has submitted two reports in the matter, both of which were duly signed by all the members, including the Chairman.

Scheme t₀ provide free legal aid to the poor

1418. SHRI V. p. MUNUSAMY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS b_e pleas ed to state:

(a) whetherit is fact that the schemes for providing free legal aid to the poor submitted by some States/Union Territories during the last two years have not been cleared b_v the Planning Commission and his Ministry; and

(b) what is the number of States which have approached for Central assistance for the implementation of their schemes for free legal $_{a}$ id to

the poor during the years 1975-76 and 1976-77?

to Questions

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). Provisions were made in fifth plan for legal aid assistance for scheduled castes/tribes in the State Plans of Eihar, Gujarat, Haryana, Himachal Pradesh, Punjab, Tripura and Uttar Pradesh and Union Territory plans of Andaman & Nicobar and Pondi-cherry. There was no case during the last two years (1976-77 and 3 977-78) when the proposals of any State Government regarding free legal aid was not cleared by the Planning Commission.

As regards financial assistance from the Centre to the States for the implementation of their schemes for the free legal aid to the ooor during the years 1975-716 and 1976-77, the matter does not arise as there was no provision in the Central Budget for grants in respect of legal aid. A token provision of Rs.] lakh has been made in the current Budget for the year 1978-79 and this is the first time that such a provision has been made in the Government of India's Budget.

Donatons paid by M/s National Rayon Corporation Limited

1419. SHRI KRISHNARAO NARAYAN DHULAY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleaded to refer to the reply to Unstarred Question 572 given in th Rajya Sabha on th 24th July, 1978 and state the names of the different institutions and parties to whom donations were given by M|s. National Rayon Corporation Limited?

THE MINISTER OF LAW, JUS TICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): The details of the donations given to different institutions as per para 1 of the reply to Unstarred Question Number 572 given in the Rajya Sabha on July 24, 1978 are given in the enclosed statement.